

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1131  
ANSWERED ON:28.07.2003  
RULES FOR CONSTRUCTION OF TOILETS ALONG SEA COAST  
SURESH RAMRAO JADHAV (PATIL)

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government are aware that due to ban on construction of toilets along the sea coast under the rules, the people defecate along the beaches thus leading to stink and high pollution defeating the very purpose;
- (b) if so, whether the Government propose to review the relevant rules in this regard; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI DILIP SINGH JU DEV):

(a), (b) & (c): As per the provisions of Coastal Regulation Zone Notification, 1991 as amended from time to time, construction of toilets is permitted in Coastal Regulation Zone-II areas, in Coastal Regulation Zone-I areas for traditional inhabitants of Sunderbans Bio-sphere Reserve area, West Bengal and in Coastal Regulation Zone-III areas for the use of local inhabitants. Construction of toilets is also permitted in Coastal Regulation Zone-IV areas which are categorized as Coastal Regulation Zone-II and III areas as per the above.